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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

\*\*\*

O.A.1701/97.

Dt. of Decision : 23-12-97.

Ch. Subba Rao

.. Applicant.

Vs

1. The Superintendent of Post Offices,  
Nandyal Division, Nandyal,  
Kurnool District.

2. The Post Master (LSG),  
Giddalur, Prakasam District.

3. The District Employment Rx Officer,  
Ongole, Prakasam District.

.. Respondents.

Counsel for the applicant : Mr.V.Mallik

Counsel for the respondents : Mr.N.R.Devaraj, Sr.CGSC.  
Mr. P. Naheen Rao, Segm AtP.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.V.Mallik, learned counsel for the applicant  
and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA submits that he was initially appointed as a provisional EDBPM from 30-03-95. Thereafter his services were utilised as Delivery Agent w.e.f., 4-7-97. The dt. 23-8-97 (Page-15 to the OA) applicant submitted a representation to post him in that post of EDDA (II) which was replied by proceedings No.BC/EDAs/GEL dated 3-9-97 (Page-16 to the OA). By that proceedings he was informed

*[Signature]*

*[Signature]*

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-2-

that he should apply for that post when notification is issued. The applicant now states that applications are called for from the employment exchange for filling up the posts. The employment exchange had sponsored 20 candidates as given in Page-7 to the OA. The case of the applicant is that he is not considered for that post as his name is not sponsored by the employment exchange.

3. This OA is filed praying for a direction to the respondent to consider his application along with the candidates sponsored by the employment exchange and for a declaration that the action of the respondents herein in confining the recruitment to the post of EDDA (II) by candidates sponsored by the employment exchange is illegal and contrary to the law.

4. Recently the Apex Court has said that even those whose names are not sponsored by the employment exchange should be considered for selection of the suitable candidate. This was reported in 1996 (6) SCALE 676 (Excise Superintendent, Malkapatnam, Krishna District Vs. K.B.N.Visweshwara Rao & Others).

5. In view of the above, the application of the applicant should also be considered along with the employment exchange sponsored candidates for the post of EDDA (II) under the respondent organisation.

6. With the above direction the OA is disposed of at the admission stage itself. No costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.) 231149

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 23rd Dec. 1997.  
(Dictated in the Open Court)

spr

  
M.N.  
D.R.

DA.1701/97

Copy to:-

1. The Superintendent of Post Offices, Nandyal Division, Nandyal, Kurnool District.
2. The Post Master (LSG), Giddalur, Prakasam District.
3. The District Employment Officer, Ongole, Prakasam District.
4. One copy to Mr. V. Mallik, Advocate, CAT., Hyd.
5. One copy to Mr. N. R. Devaraj, Sr. C.G.S.C., Sr. C.G.S.C., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

*For copy to Mr. P. Venkateswar, Secy of*

SEE

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cc To day  
8  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A).

AND

THE HON'BLE SHRI B.S.BAI PARAMESWAR :  
M(B)

Dated: 23/12/97

ORDER / JUDGMENT

MA./R.A./C.R. No.

in

D.A.NO. 1701/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
DESPATCH

26 DEC 1997

हैदराबाद बायपीठ  
HYDERABAD BENCH